

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 106 of 2013**

**Dated : 2<sup>nd</sup> September, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Ltd. ....Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant (s): Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. Sakesh Kumar for PSERC

**ORDER**

The learned counsel for the Commission seeks some more time to file the reply. Accordingly, he is directed to file the same on or before 20.09.2013 after serving copy on the other side.

Post the matter for hearing on **03.10.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**( V.J. Talwar )  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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